

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 130 of 1994

Thursday this the 20th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P. K. Muraleedharan,
Ex Casual Chowkidar,
Integrated Fisheries Project,
(Padathara House, Kumbalam,
Ernakulam Dist.).

....Applicant

(By Advocate Mr. P. Sivan Pillai)

Vs.

1. Union of India through the
Secretary to the Ministry of
Agriculture, Deptt. of Agr.&
Cooperation, New Delhi.

2. The Director,
Integrated Fisheries Project,
Kochi-16.

....Respondents

(By Advocate Mr. Mathew G. Vadakkal)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

We have heard counsel on both sides.

Applicant who was dismissed on a prosecution being
launched against him, seeks re-instatement after
his acquittal. His request in this behalf Annexure A3
will be considered by second respondent and appropriate
orders passed thereon, within four weeks from today.

2. Application is allowed as aforesaid. No costs.

Dated 20th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN